

20.4.04

None appeared for the applicant nor did the applicant in person appear when called. On the last occasion on 16.4.04 nobody appeared for the applicant and that is how the matter was adjourned to 19.4.2004, on which date at the instance of the applicant's counsel, the matter was adjourned to this day. In this background, ~~of~~ it is presumed that the applicant is no longer interested in pursuing the matter. Therefore, the O.A. is dismissed for default.

Shri J.K. Nayak, learned A.C. for the Respondents-Department and Shri T. Rathi, for Pn. 3 are present and heard.

Vice-Chairman
 Member (C)